

OFFICE OF THE DISTRICT JUDGE, NADIA
AT KRISHNAGAR

(ENGLISH DEPARTMENT)

O R D E R

No. 83

Dated, Krishnagar, 20th February, 2021

In the Unlock 6 phase during Covid-19 pandemic, all the Criminal and Civil Courts of the Judgeship of Nadia including the Court and Office of the District Judge and vacant Courts have been made fully functional being open physically for functioning on all working days respectively on and from 2nd November, 2020 and 17th November, 2020 until further orders vide Order no.260 dated 19th October, 2020.

It is heartening to note that even as more relaxations have come, Covid-19 cases in India have seen a sharp dip, with recovery rate increasing day by day. For office goers and those engaged in unorganised sectors, suburbans trains have started running in the State from 11th November, 2020 and by now restored to its optimum capacity. Long distance trains have started running. Shopping malls, cinema halls and multiplexes etc. have opened. Under these circumstances, it is necessary to make further orders to further increase the tempo and load of judicial work with full staff strength as available in the Judgeship.

The **following order is made to be adopted and implemented on and from 01st March, 2021** in respect of all Courts, Civil and Criminal, in the District of Nadia:

1. The ordinary hours (Judicial hours) for sitting of all Courts for the purpose of hearing of cases shall be from 10.30 a.m. to 05.00 p.m. There shall be an interval (not exceeding half an hour) at 1.30 p.m. The administrative working hours shall be as usual from 10.00 a.m. to 5.30 p.m.
2. The dress relaxation for Judges, Magistrates and Learned Lawyers in no.18 of Order no. 260 dated 19th October, 2020 is withdrawn with effect from the date of implementation of this order. While presiding on the Bench, all Judicial Officers shall observe the dress code stated in Rule 476 of the Criminal Rules and Orders, Volume I and the Learned Advocates, appearing in Court shall observe Rule 477 of the Criminal Rules and Orders Volume I. Judges and Magistrates shall take their chairs and Learned Lawyers shall appear before Courts fully robed.
3. **All other directions made in order no.260 dated 19th October, 2020 shall remain in force as it is. Relaxations does not mean that Covid-19 pandemic is over. There is no room for complacency.**

4. Every effort shall be made by all Courts to further increase the load of judicial work.
5. This order shall be reviewed if circumstances related to the Covid-19 pandemic so warrant, and is made subject to further orders of the Hon'ble High Court at Calcutta.

This order be communicated to the Hon'ble Court at Calcutta through e-mail. Considering the prevailing circumstances arising out of Covid-19 pandemic, the order be circulated among all concerned via electronic mode of communication. The order be also uploaded in the official website of the District judiciary for the information of the Learned Lawyers, staff and litigant public at large by the System Officer immediately.

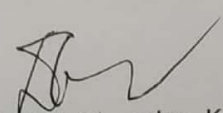
Inform all concerned.

Sd/- Shri Dulal Chandra Kar
District Judge, Nadia

Memo No.365(73)/XV-1A, Dated, Krishnagar, the 20th February, 2021

Copy forwarded for information and necessary action to the:

- 1-9: Addl. Dist. & Sessions Judge, Court, Krishnagar/Ranaghat/Kalyani/Tehatta/Nabadwip.
- 10-15: Addl. Dist. & Sessions Judge, FTC Krishnagar/Ranaghat/Kalyani/Tehatta/Nabadwip.
- 16-21: Civil Judge, Senior Division, Court, Krishnagar/Ranaghat/Tehatta/Kalyani.
- 22: Chief Judicial Magistrate, Nadia at Krishnagar.
- 23 - 26: Addl Chief Judicial Magistrate, Krishnagar/Ranaghat/Kalyani/Tehatta.
- 27-37: JM, 2nd / 3rd / 4th / 5th / 6th / Railway Court, Krishnagar/Ranaghat/Kalyani/Tehatta/Nabadwip.
- 38-46: CJ (JD), 1st / 2nd / 3rd / Addl. Court, Krishnagar/Ranaghat/Kalyani/Tehatta/Nabadwip.
- 47-51: Judge-in-Charge, Accounts/Nezarath/Civil Copying/DRR/Forms & Stationary Deptt, Sadar.
- 52: Public Prosecutor, Nadia at Krishnagar.
- 53: Government Pleader, Nadia at Krishnagar.
- 54: District Magistrate, Nadia at Krishnagar.
- 55: Superintendent of Police, Krishnagar Police District.
- 56: Superintendent of Police, Ranaghat Police District.
- 57: President/Secretary, District Bar Association, Krishnagar.
- 58: President/Secretary, Krishnagar Bar Association, Krishnagar.
- 59: President/Secretary, Criminal Court Bar Association, Krishnagar.
- 60: President/Secretary, Munsif Court Bar Association, Krishnagar.
- 61: President/Secretary, Ranaghat Court Bar Association, Ranaghat.
- 62: President/Secretary, Kalyani Court Bar Association, Kalyani.
- 63: President/Secretary, Tehatta Court Bar Association, Tehatta.
- 64: President/Secretary, Nabadwip Court Bar Association, Nabadwip.
- 65-68: Superintendent, Correctional Home, Krishnagar/Tehatta/Ranaghat/Kalyani.
- 69: Court Inspector, Sadar Court, Krishnagar.
- 70: GRO, Sadar/ Tehatta/Ranaghat/Kalyani/Nabadwip.
- 71: Nodal Officer/System Officer, e-Court Project, Nadia.
- 72: Order Book.
- 73: Office Issue File.


(Dulal Chandra Kar)
District Judge, Nadia